NATIONAL HUMAN RIGHTS COMMISSION

MSN, Online, 21.7.2024

Page No. 0, Size:(0)cms X (0)cms.

# 2 land in Ludhiana police net for 'extorting' money from gang-rape victim

https://www.msn.com/en-in/news/India/2-land-in-ludhiana-police-net-for-extorting-money-from-gang-rape-victim/ar-BB1qiU4G

On settlement pretext

Two accused allegedly forced a gang-rape victim to settle the case with the accused for ₹50,000. The accused later took the money from her and fled. Following the complaint of the rape victim, the Division number 7 police lodged an FIR against the accused under Section 384 (punishment for extortion) of the IPC and arrested them

The accused have been identified as Karam Chand alias Babbu of Jamalpur Awana and Budh Ram of Jamalpur.

Additional deputy commissioner of police (ADCP, city 4) Prabhjeet Singh Virk stated that the victim filed a complaint on Thursday alleging the accused of extorting money from her. Soon after receiving the complaint, the police lodged an FIR under section 384 of the IPC against the accused and arrested them.

The woman in her complaint stated that she had filed a complaint against Kuldeep and Mani alias Raman for gangraping her and recording a lewd video of her. The woman claimed that the accused Kuldeep promised to marry her. She added that on May 27 the accused along with his aide Mani alias Raman took to a hotel room on a bike. The accused recorded a lewd video of her. The accused gang-raped and locked her in the room and kept the keys with them. On the next day, she managed to steal the keys and fled. Later, she filed a complaint with the police. The police on July 15 lodged an FIR against the accused under sections 376D (gangrape) and 506 (criminal intimidation) of the IPC

The woman stated that the accused who were known to her forced her to settle the matter with the gang-rape accused and claimed that she would get ₹50,000 for it. The accused made her sign an affidavit regarding withdrawal of the complaint and submitted the same before the police. She also alleged that the accused had extorted the money from her and fled.

The ADCP added that after filing a gang-rape complaint to the police the woman with the help of a social activist sent complaints to the NHRC also. Meanwhile, the woman had come to a compromise with the accused. The woman moved an application with the police that she doesn't want to pursue the complaint.

The police had informed the NHRC about the settlement between the complainant and the accused. Sensing the sensitivity of the matter, the NHRC refused to accept the settlement and ordered the police to lodge an FIR against the gangrape accused. Now, the woman alleged that she was forced to settle the matter.

NATIONAL HUMAN RIGHTS COMMISSION

INDIA TODAY, Online, 21.7.2024

Page No. 0, Size:(0)cms X (0)cms.

# A 47-year-old female resident of Kengkhu village, passed away while in police custody in the early hours of Friday, July 19 in Arunachal's Changlang district.

https://www.indiatodayne.in/arunachal-pradesh/story/arunachal-47-year-old-woman-dies-in-police-custody-in-changlang-district-1053466-2024-07-20

As per initial reports, the detainee Khomlu Haisa was detained by the Changlang police on July 18 in connection with a suspected case under the Narcotic Drugs and Psychotropic Substances (NDPS) Act.

Tirap Superintendent of Police, Singjatla Singpho, who is currently overseeing the Changlang police station, confirmed the unfortunate news. He disclosed that a postmortem examination had been conducted, although the results were still pending at the time of reporting.

SP Singpho informed that a case of unnatural death has been registered, and the National Human Rights Commission (NHRC) has been notified of the incident. Additionally, a judicial inquiry is currently underway to investigate the circumstances surrounding Haisa’s death. Further details are awaited as the investigation progresses.

NATIONAL HUMAN RIGHTS COMMISSION

DEVDISCOURSE, Online, 21.7.2024

Page No. 0, Size:(0)cms X (0)cms.

# Alleged Encounter in Assam: Families Demand Justice for 'Extrajudicial' Deaths

https://www.devdiscourse.com/article/law-order/3023905-alleged-encounter-in-assam-families-demand-justice-for-extrajudicial-deaths

Families of three slain Hmar youths, killed in an alleged encounter with Assam police, call for a probe into their deaths, claiming human rights violations. Police maintain the deceased were militants with a history of terrorism. The Hmar community urges NHRC to investigate the incident.

An alleged encounter in Assam's Cachar district, resulting in the deaths of three Hmar youths, has sparked calls for justice from their families, who allege human rights violations. The incident occurred on July 17, leading to the deaths of Lallungawi Hmar, Lalbikung Hmar, and Joshua.

DGP GP Singh mentioned that Lalbikung had a previous record of terrorism, having been arrested on June 4, 2019, for possessing arms and ammunition. Despite this, the families filed a police complaint on Friday, urging a thorough investigation into the circumstances surrounding the deaths.

The Hmar Inpui, the community's apex body, termed the killings a violation of human rights and has called on the NHRC to take suo motu cognisance of the deaths.

Assam Chief Minister Himanta Biswa Sarma supported the police's actions, stating the deceased were militants preparing for subversive activities. He noted that weapons were seized during the operation.

JANTA SE RISHTA, Online, 21.7.2024
Page No. 0, Size:(0)cms X (0)cms.

# BIG BREAKING: मुठभेड़ में मारे गए 3 संदिग्ध, पुलिस ने किया बड़ा खुलासा

https://jantaserishta.com/national/big-breaking-3-suspects-killed-in-encounter-police-made-big-revelation-3405506

Assam. असम। असम के कछार जिले में तीन दिन पहले पुलिस के साथ कथित मुठभेड़ में मारे गए तीन संदिग्ध हमार उग्रवादियों में से एक को पहले भी आतंकवाद के आरोप में गिरफ्तार किया गया था। एक शीर्ष अधिकारी ने यह दावा किया है। यह बयान मारे गए युवकों के परिवारों द्वारा पुलिस में शिकायत दर्ज कराए जाने के बाद आया है। संदिग्ध उग्रवादियों के परिजन ने इस बात की जांच किए जाने की मांग की है कि तीनों की मौत किन परिस्थितियों में हुई। इसके अलावा हमार समुदाय के एक शीर्ष निकाय ने भी राष्ट्रीय मानवाधिकार आयोग (**एनएचआरसी)** से इन ''न्यायेतर'' मौतों का स्वत: संज्ञान लेने का आग्रह किया है। पुलिस के साथ 17 जुलाई को हुई मुठभेड़ में असम के लल्लुंगावी हमार (21) और लालबीकुंग हमार (33) तथा मणिपुर के जोशुआ (35) मारे गए थे।

पुलिस महानिदेशक DGP जी पी सिंह ने दावा किया कि लालबीकुंग को हथियार और गोला-बारूद रखने के मामले में पहले भी गिरफ्तार किया गया था। सिंह ने 'एक्स' पर लिखा, ''हाल में कछार जिले में असम सीमा पर हुई गोलीबारी में मारे गए आतंकवादियों में से एक का पहले भी आतंकवाद में लिप्त रहने का इतिहास रहा है।'' अधिकारी ने बताया कि लालबीकुंग को चार जून 2019 को असम राइफल्स ने गिरफ्तार किया था और उसके पास से हथियार और गोला-बारूद बरामद किया था। उन्होंने बताया कि असम राइफल्स ने उसे लखीपुर पुलिस को सौंप दिया था।

डीजीपी DGP ने प्राथमिकी की प्रति और संदिग्ध उग्रवादी से 2019 में जब्त की गई वस्तुओं की तस्वीरें भी साझा कीं। युवकों के परिजन ने शुक्रवार को कछार जिले के लखीपुर पुलिस थाने में शिकायत दर्ज कराई लेकिन पुलिस ने अभी तक प्राथमिकी दर्ज नहीं की है। मुख्यमंत्री हिमंत विश्व शर्मा ने सोशल मीडिया मंच 'एक्स' पर लिखा था, ''सुबह-सुबह एक अभियान में कछार जिले की पुलिस ने असम और पड़ोसी मणिपुर के हमार के तीन उग्रवादियों को मार गिराया। पुलिस ने दो एके राइफल, एक अन्य राइफल और एक पिस्तौल भी बरामद की है।''

# Cachar encounter: One of three killed was earlier arrested for terrorism, says Assam DGP

https://www.hindustantimes.com/india-news/cachar-encounter-one-of-three-killed-was-earlier-arrested-for-terrorism-says-assam-dgp-101721461512201-amp.html

Guwahati, One of the three suspected Hmar militants killed in an alleged encounter with police in Assam's Cachar district three days ago had previously been arrested for terrorism, a top official has claimed.

This assertion comes amid a police complaint filed by the families of the deceased youths, demanding a probe into the circumstances of their deaths, while an apex Hmar community body has urged the NHRC to take suo motu cognisance of the 'extrajudicial' deaths.

The encounter, which occurred on July 17, resulted in the deaths of Lallungawi Hmar and Lalbikung Hmar from Assam, and Joshua from Manipur.

DGP GP Singh claimed that one of the deceased, Lalbikung, was previously arrested for possessing arms and ammunition.

"One of the terrorists who was killed in recent exchange of fire at Assam Border in Cachar district has previous recorded history of indulging in terrorism," Singh posted on X.

He said Lalbikung was arrested with arms and ammunition on June 4, 2019 by Assam Rifles, and handed over to Lakhipur police. The DGP also shared photographs of the copy of FIR and the items seized from the suspected militant in 2019.

Family members of the three youths on Friday filed a police complaint demanding a probe into the circumstances leading to their deaths.

Lalthavel Hmar, Lalremsang Hmar and Lalchunghnung Hmar, relatives of the three youths, filed a complaint at Lakhipur police station in Cachar district. However, police have not registered an FIR yet.

The complaint requested a thorough investigation, stating that the explanation given by Cachar SP Numal Mahatta "doesn't add up" and called for punishment of the perpetrators.

Earlier, the Assam Hills Region of the Hmar Inpui, the community's apex body, termed the circumstances leading to death of the three youths as "a stark violation of human rights" and urged the NHRC to take suo motu cognisance of the "extrajudicial" deaths.

Addressing a press conference after the shootout on Wednesday, Mahatta had claimed that the deceased youths were part of a larger group, which was preparing to carry out "subversive activities" along the Assam-Manipur inter-state border areas.

Assam Chief Minister Himanta Biswa Sarma too had termed the three youths as militants and said in a post on X, "In an early morning operation, @cacharpolice killed 3 Hmar militants from Assam and neighbouring Manipur. Police also seized 2 AK rifles, 1 other rifle and 1 pistol."

SENTINEL ASSAM, Online, 21.7.2024
Page No. 0, Size:(0)cms X (0)cms.

# Indigenous People's Forum strongly condemns killing of three Hmar youths

https://www.sentinelassam.com/north-east-india-news/assam-news/indigenous-peoples-forum-strongly-condemns-killing-of-three-hmar-youths

The Indigenous People's Forum (IPF) condemns, in the strongest terms, the inhuman act meted out upon the three Hmar youths—Lallungawi Hmar, Lalbiekkung Hmar, and Joshua Lalringsang of the IPF Community on July 17.

Haflong: The Indigenous People's Forum (IPF) condemns, in the strongest terms, the inhuman act meted out upon the three Hmar youths—Lallungawi Hmar, Lalbiekkung Hmar, and Joshua Lalringsang of the IPF Community on July 17.

The condemnation was signed by S. JEME, working president of L. KUKI, president of L. HLIMA KEIVOM, and the general secretary of the IPF stated that as per the statement of the S.P. of Cachar, arrested at Krishnapur Road around 4.30 PM on July 16 and were interrogated, during which they revealed that their counterparts were taking shelter in Bhuban Hills. A special operation was launched on the morning of July 17, around Bhuban Hills, during which three militants wearing bulletproof jackets and helmets were apprehended after being injured in crossfire. Later, they were announced dead at the Silchar Medical College Hospital (SMCH).

If the bullets riddled dead bodies at the SMCH were those of the so-called militants who were apprehended from the Bhuban Hills during the so-called special operation in the morning of July 17. After being injured in a cross-fire, where are the three youths who have been arrested the previous day? Where have they gone? If the three youths were killed in an encounter, as the Assam Police have contended, how is it possible that when they were apprehended, they were in ordinary dresses, but after their being killed they were in combat uniforms? As is called divine hand, a video shot by the police themselves that goes viral on social media clearly shows that the three youths were apprehended by the police while they were travelling in an auto rickshaw in Cachar on July 16 without using any force. Another video, which goes viral in social media shows that the three youths who had been arrested were bound with ropes and taken to an undisclosed location in the forest. Later, their bullet-riddled bodies turned up at the Silchar Medical College Hospital (SMCH) Morgue.

This type of extrajudicial killing ought to be condemned by all sections of citizens so that the same is not repeated in the future. In the above-mentioned case, we demand an impartial judicial inquiry into the incident. We also demand the National Human Rights Commission take Suo motu cognizance of the deaths and act accordingly.

MAKTOOBMEDIA, Online, 21.7.2024
Page No. 0, Size:(0)cms X (0)cms.

# Kanwar Yatra: Minority body complaints to NHRC against discriminatory order by UP govt

https://maktoobmedia.com/india/kanwar-yatra-minority-body-complaints-to-nhrc-against-discriminatory-order-by-up-govt/

The Minority Coordination Committee, Gujarat, has written to the Chairperson of the National Human Rights Commission (NHRC) regarding the Uttar Pradesh Police's recent mandate requiring all eateries and restaurants along the Kanwar Yatra route to display the name of owners and staff.

Mujahid Nafees, Convenor of the Minority Coordination Committee, argues that these actions are discriminatory against Muslim vendors and operators along the 240-km route of the Kanwar Yatra in UP in his letter.

His letter pointed to an order issued on July 17th by the Senior Superintendent of Police (SSP) of Muzaffarnagar. The order requires Muslim vendors, owners, and dhaba operators to display the names of their owners and staff to prevent confusion among the pilgrims participating in the Kanwar Yatra, set to begin on July 22nd.

Mujahid Nafees emphasized that the order is highly unconstitutional. "The directive by Muzaffarnagar Police to mandate the display of owners' and staff members' names represents a grave violation of the constitutional right to equality and non-discrimination. This compulsion not only exposes vendors to potential discrimination but also infringes upon their fundamental right to earn a livelihood," Nafees stated in his letter.

Following widespread protests on social media, a clarification was issued, claiming that the order aimed to ensure that pilgrims did not consume prohibited food items rather than to identify people by their religious affiliation.

However, Nafees condemned the order as "maliciously issued," arguing that it unjustly targets a specific minority community without any legitimate rationale.

He asserted that customers' primary concerns should be the hygiene and quality of food, not the religious or caste identity of the proprietors.

Nafees has called for the NHRC to take action, including issuing a notice to the Senior Superintendent of Muzaffarnagar Police and demanding the immediate withdrawal of the order.

He also urged the NHRC to issue notices to the Chief Secretary and Home Secretary of the Government of Uttar Pradesh, requesting an investigation into this matter and appropriate disciplinary action against the responsible officials of Muzaffarnagar Police.

The Jamaat-e-Islami Hind also condemned the government's move, calling it "outright communal, divisive and unconstitutional."

In a post on their official X account, they described the mandate as “a state-sponsored tool to conduct an economic boycott of the Dalit and Muslim community.” The post continued, “This brazen move needs to be stopped urgently by the Centre. The Courts must take suo motu cognizance. We the people of India live in a democratic country and will not allow it to become a rogue, racist and apartheid state.”

After massive political outrage and severe backlash leaders from both the opposition and the ruling NDA said it would create division. Following criticism, the Muzaffarnagar administration revised the order to make it voluntary.

However, Uttar Pradesh Chief Minister Yogi Adityanath re-escalated the issue by mandating on Friday that all eateries and food-selling carts along the Kanwar Yatra route must display the names of their owners. This move has intensified the controversy, with many viewing it as discriminatory against minority communities.

JOURNOMIRROR, Online, 21.7.2024
Page No. 0, Size:(0)cms X (0)cms.

# TMC सांसद साकेत गोखले ने मुजफ्फरनगर पुलिस के खिलाफ NHRC में मामला दर्ज कराया, बोले- यह मुसलमानों के साथ भेदभाव करने वाला आदेश है

https://journomirror.com/tmc-mp-saket-gokhale-filed-a-case-against-muzaffarnagar-police-in-nhrc-said-this-is-an-order-discriminating-against-muslims/

कावड़ यात्रा शुरू होने से पहले ही इस बार विवादों में आ गई है और विवाद की वजह है उत्तर प्रदेश पुलिस का फ़रमान, जिसमें कहा गया है कि कावड़ यात्रा के मार्ग में पड़ने वाले सभी दुकानदारों, रेहड़ी-पटरी और ढाबा मालिकों को अपने नाम भी साइन बोर्ड पर लिखने होंगे।

इस आदेश का उत्तर प्रदेश समेत पूरे देश में जमकर विरोध हो रहा है, कुछ लोग इसको भेदभावपूर्ण बता रहें है तो कुछ लोग इसको वापस लेने की मांग कर रहे हैं।

इस आदेश के खिलाफ़ में टीएमसी सांसद साकेत गोखले ने नेशनल ह्यूमन राइट्स कमीशन (**NHRC**) में भी शिकायत दर्ज कराई है।

साकेत गोखले का कहना है कि मैंने मुजफ्फरनगर पुलिस के खिलाफ NHRC में मामला दर्ज कराया है, जिसमें कांवड़ यात्रा मार्ग पर खाद्य विक्रेताओं से अपना नाम और स्टाफ सदस्यों के नाम प्रदर्शित करने" के लिए कहा गया है।

यह आदेश मुसलमानों के साथ भेदभाव करने और चौंकाने वाला है, SSP मुजफ्फरनगर द्वारा दिया गया तर्क न केवल मूर्खतापूर्ण है, बल्कि बेशर्मी भी है. उनका कहना है कि यह "भ्रम से बचने" के लिए है क्योंकि "यात्रियों की आहार संबंधी प्राथमिकताएँ होती हैं"।

साकेत का कहना है कि विक्रेताओं से यह बताने के लिए एक साधारण अधिसूचना पर्याप्त होती कि वे केवल शाकाहारी भोजन परोसते हैं या शाकाहारी और मांसाहारी दोनों. दुकानदार या खाद्य विक्रेता के नाम का "आहार संबंधी प्राथमिकताओं पर भ्रम" से क्या लेना-देना है?

यह स्पष्ट रूप से एक शरारती और गैरकानूनी आदेश है जो धार्मिक पहचान के आधार पर भेदभाव और निशाना बनाने को बढ़ावा देता है। यह और भी बेशर्मी है कि सोशल मीडिया पर विरोध के बावजूद SSP ने आदेश वापस नहीं लिया है।

मैंने NHRC से अनुरोध किया है कि वह SSP मुजफ्फरनगर को तत्काल यह आदेश वापस लेने का निर्देश दें, साथ ही मुख्य सचिव और गृह सचिव को SSP मुजफ्फरनगर के खिलाफ अनुशासनात्मक कार्यवाही शुरू करने का निर्देश देने की मांग की है।

# UGC Directs Universities, Law Colleges To Conduct Legal Aid Programmes

https://www.timesnownews.com/education/ugc-directs-universities-law-colleges-to-conduct-legal-aid-programmes-article-111880316

University Grants Commission has directed HEIs to conduct legal aid programmes to create awareness on legal rights among the people in the country. This initiative aims to protect and promote human rights of the people in the country.

"As you are aware, the National Human Rights Commission is mandated under the Protection of Human Rights Act, of 1993, to protect and promote the human rights of all the people in the country. The NHRC had an Open House Discussion on "Access to Legal Aid to Victims". The following is one of the recommendations emerged during the discussion: Legal aid programmes in the universities/ Law Colleges should be survey-oriented and legal awareness should be impacted by law students to the masses. Legal aid should be provided by students to the most vulnerable groups and unaware people". reads the notice

University Grants Commissions has advised all higher education institutions to take necessary and appropriate action on the recommendations. Earlier this month, the University Grants Commissions and NLU Delhi hosted a Colloquium On "New Criminal Laws: A Vision For Justice And Rule Of Law. The session was graced by legal experts – Prof. (Dr.) Deepak Kumar Srivastava, Vice

Chairperson, UGC, Prof. (Dr.) G.S. Bajpai, Vice Chancellor, NLU Delhi, Prof. (Dr.) D. Surya Prakasa Rao, Vice Chancellor, DSNLU, Visakhapatnam and Ms. Chaya Sharma, Spl. Commissioner (Trg.), Delhi Police. The panel discussed three insightful topics - Bharatiya Nyaya Sanhita, Bharatiya Nagarik Suraksha Sanhita, and the Bharatiya Sakshya Adhiniyam. Over 400 participants were present including practitioners, academicians and students

LAGATAR, Online, 21.7.2024
Page No. 0, Size:(0)cms X (0)cms.

# गढ़वा: मारपीट केस में सीआईडी विभाग ने लिया संज्ञान

https://lagatar.in/cid-department-took-cognizance-in-the-assault-case/#google_vignette

**Garhwa:** बरडीहा थाना क्षेत्र के आदर गांव में 46 दिन पूर्व में अनुसूचित जनजाति की गर्भवती महिला समेत पूरे परिवार के साथ हुई मारपीट मामले में अभी तक एक भी गिरफ्तारी नहीं हुई है. इस मामले को झारखंड सरकार अपराध अनुसंधान विभाग रांची द्वारा संज्ञान लिया गया है. वहीं विभाग के ज्ञापांक/94/सामान्य अपराध शाखा/(एससी/एसटी) के द्वारा प्रभारी सीआईडी टीम गढ़वा को पत्र लिखकर निर्देश जारी किया है. दर्ज प्राथमिकी के वांछित अभियुक्त आदर गांव निवासी आशिक अंसारी, गुड्डू अंसारी, ईशा अंसारी, इशाक अंसारी, मुर्तजा अंसारी, अली अंसारी, इमाम अंसारी व फारूक अंसारी को गिरफ्तार करने के लिए पीड़िता शांति देवी द्वारा पत्र प्राप्त है.

**महिला की झोपड़ी में आग लगा दी थी**

विभाग द्वारा एक सप्ताह के अंदर जांच कर प्रतिवेदन देने का निर्देश दिया गया है. बता दें कि 6 जून 2024 को बरडीहा थाना क्षेत्र के आदर गांव में भूमि विवाद को लेकर अनुसूचित जनजाति की गर्भवती महिला एवं उसके पति सभय रजवार समेत परिवार के आधा दर्जन लोगों को लगभग एक दर्जन लोगों ने मारकर घायल कर उसकी झोपड़ी में आग लगा दी थी. साथ ही ट्रैक्टर से पीड़ित परिवार की भूमि को जोतकर अपने कब्जे में भी ले लिया था. जिसकी प्राथमिकी शांति देवी देवी द्वारा बरडीहा थाने में दर्ज कराई गई है. शांति देवी ने बताया कि उसके परिवार को बार-बार धमकी मिल रही है. कहीं से न्याय नहीं मिलने के बाद उसने **राष्ट्रीय मानवाधिकार आयोग**, पुलिस महानिदेशक एवं पुलिस महानिरीक्षक रांची झारखंड सरकार, राष्ट्रीय अनुसूचित जाति/जनजाति आयोग रांची सहित गढ़वा जिला स्तरीय सभी पदाधिकारियों को पत्र लिखकर न्याय की गुहार लगायी है.

इस संबंध में पुलिस निरीक्षक सुनील तिवारी ने दूरभाष पर बताया कि यह अनुसूचित जाति का मामला है, जिसे वरीय अधिकारियों द्वारा जांच की जाती है. जब इस बारे में गढ़वा सदर एसडीपीओ नीरज कुमार से दूरभाष पर बात करने की कोशिश की गई लेकिन उनके द्वारा अलग अलग समय में किये गए मोबाइल से तीन बार फोन काटा गया. इस संबंध में डीएसपी ने कहा कि केस की जांच की गई और मामला सत्य पाया गया है. पहले नोटिस भेजा जाएगा. इसके बाद सभी की गिरफ्तारी की जाएगी.

# जालौन में पुलिस कस्टडी में हुई थी मौत, NHRC ने यूपी के मुख्य सचिव और डीजीपी को भेजा नोटिस

https://navbharattimes.indiatimes.com/state/uttar-pradesh/jalaun/jalaun-police-custody-death-case-nhrc-sent-notice-to-chief-secretary-and-dgp-of-up-seek-report/articleshow/111880615.cms

**विशाल वर्मा, जालौन:** उत्तर प्रदेश की जालौन पुलिस की कस्टडी में हुई मौत को लेकर राष्ट्रीय मानवाधिकार ने कड़ी आपत्ति जताई है। इसके साथ ही मुख्य सचिव और डीजीपी को नोटिस देते हुए दो हफ्ते में इसका जवाब भी मांगा है। दो सप्ताह के भीतर पूरे प्रकरण की विस्तृत रिपोर्ट तलब की है। साथ ही, एसपी जालौन को एक सप्ताह के भीतर यह बताने का निर्देश दिए है कि आखिर हिरासत में मौत के मामले की सूचना आयोग को 24 घंटे के भीतर क्यों नहीं दी गई।

दरअसल, जालौन के डकोर थाना क्षेत्र में पुल के नीचे शव बरामद हुआ था, जिसके बाद परिजनों ने राजकुमार समेत पांच लोगों के खिलाफ मुकदमा दर्ज कराया था। पुलिस ने हत्या के मामले में राजकुमार को गिरफ्तार किया, लेकिन 12 जुलाई को पुलिस राजकुमार के शव को जिला अस्पताल के इमरजेंसी गेट पर छोड़ कर भाग गई। परिजनों ने पुलिस पर बर्बरतापूर्ण पिटाई का आरोप लगाते हुए डकोर पुलिस को मौत के लिए दोषी ठहराया था। इसी पूरे मामले को राष्ट्रीय मानवाधिकार आयोग ने स्वत: संज्ञान लेते हुए मुख्य सचिव और डीजीपी को नोटिस देते हुए 2 हफ्ते में जबाव तलब किया है।

## मानवाधिकार उल्लंघन का मामला

सोशल मीडिया पर जारी वीडियो और मीडिया रिपोर्ट के मुताबिक **राष्ट्रीय मानवाधिकार आयोग** ने भी माना कि जिस तरह से राजकुमार के शरीर पर चोटों के निशान नजर आ है, उससे जाहिर होता है कि जालौन पुलिस ने अपनी शक्तियों का दुरुपयोग किया है। आयोग ने पाया कि पीड़ित और उसके परिवार के मानवाधिकारों के अधिकार का हनन हुआ है। इसी को लेकर मुख्य सचिव और डीजीपी को नोटिस जारी कियादेते हैं, 2 हफ्तों के अंतराल में विस्तृत रिपोर्ट सौंपने के लिए कहा है।

PRINT, Online, 21.7.2024
Page No. 0, Size:(0)cms X (0)cms.

# मुठभेड़ में मारे गए युवकों में से एक को पहले आतंकवाद के आरोप में गिरफ्तार किया गया था: असम डीजीपी

https://hindi.theprint.in/india/%E0%A4%AE%E0%A5%81%E0%A4%A0%E0%A4%AD%E0%A5%87%E0%A4%A1%E0%A4%BC-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%AE%E0%A4%BE%E0%A4%B0%E0%A5%87-%E0%A4%97%E0%A4%8F-%E0%A4%AF%E0%A5%81%E0%A4%B5%E0%A4%95%E0%A5%8B/709884/

गुवाहाटी, 20 जुलाई (भाषा) असम के कछार जिले में तीन दिन पहले पुलिस के साथ कथित मुठभेड़ में मारे गए तीन संदिग्ध हमार उग्रवादियों में से एक को पहले भी आतंकवाद के आरोप में गिरफ्तार किया गया था। एक शीर्ष अधिकारी ने यह दावा किया है।

यह बयान मारे गए युवकों के परिवारों द्वारा पुलिस में शिकायत दर्ज कराए जाने के बाद आया है। संदिग्ध उग्रवादियों के परिजन ने इस बात की जांच किए जाने की मांग की है कि तीनों की मौत किन परिस्थितियों में हुई। इसके अलावा हमार समुदाय के एक शीर्ष निकाय ने भी **राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी)** से इन ''न्यायेतर'' मौतों का स्वत: संज्ञान लेने का आग्रह किया है।

पुलिस के साथ 17 जुलाई को हुई मुठभेड़ में असम के लल्लुंगावी हमार (21) और लालबीकुंग हमार (33) तथा मणिपुर के जोशुआ (35) मारे गए थे।

पुलिस महानिदेशक (डीजीपी) जी पी सिंह ने दावा किया कि लालबीकुंग को हथियार और गोला-बारूद रखने के मामले में पहले भी गिरफ्तार किया गया था।

सिंह ने 'एक्स' पर लिखा, ''हाल में कछार जिले में असम सीमा पर हुई गोलीबारी में मारे गए आतंकवादियों में से एक का पहले भी आतंकवाद में लिप्त रहने का इतिहास रहा है।''

उन्होंने बताया कि लालबीकुंग को चार जून 2019 को असम राइफल्स ने गिरफ्तार किया था और उसके पास से हथियार और गोला-बारूद बरामद किया था। उन्होंने बताया कि असम राइफल्स ने उसे लखीपुर पुलिस को सौंप दिया था।

डीजीपी ने प्राथमिकी की प्रति और संदिग्ध उग्रवादी से 2019 में जब्त की गई वस्तुओं की तस्वीरें भी साझा कीं।

युवकों के परिजन ने शुक्रवार को कछार जिले के लखीपुर पुलिस थाने में शिकायत दर्ज कराई लेकिन पुलिस ने अभी तक प्राथमिकी दर्ज नहीं की है।

मुख्यमंत्री हिमंत विश्व शर्मा ने सोशल मीडिया मंच 'एक्स' पर लिखा था, ''सुबह-सुबह एक अभियान में कछार जिले की पुलिस ने असम और पड़ोसी मणिपुर के हमार के तीन उग्रवादियों को मार गिराया। पुलिस ने दो एके राइफल, एक अन्य राइफल और एक पिस्तौल भी बरामद की है।''